

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1068  
ANSWERED ON:01.03.2000  
MONITORING OF RULES AND REGULATIONS FRAMED BY INSTRUMENTALITIES  
GEETA MUKHERJEE

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether there is any Governmental mechanism in existence which monitors/ascertains that the rules and regulations framed by its numerous instrumentalities, by and large are broadly comparable to the corresponding rules and regulations of the Government; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF (SMT. VASUNDHARA RAJE) PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUNDHARA RAJE)

(a) and (b): An instrumentality of the Government can make rules in accordance with the provisions of the statute or charter of its constitution. With the approval of the competent authority, it can make its own rules or adopt the rules of the Central Government or adopt the same with suitable amendments as may be permissible within the legal framework.

It is the responsibility of the administrative Ministry/Department to ensure compliance with the provisions of the statute and rules framed thereunder in respect of any instrumentality of the Government.